

COMPANY AFFAIRS be pleased to state :

(a) the total number of licences issued for setting up mini-cement plants in the country;

(b) the reasons for not starting production by some plants as per the schedule, State-wise; and

(c) the total capital investment made in each mini-cement plant and the loan advanced by Industrial Development Bank of India to these plants ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). So far thirty three Industrial Licence have been issued for the setting up of mini-cement plants. Against these, twelve units have come on production. Eighteen units are within the two year gestation period allowed for coming on commercial production as per the terms of the Industrial Licence. Three units in respect of which Industrial Licences have been issued more than two years ago have not yet come on production. Two of these are in Karnataka while the third one is in Maharashtra. The slippage in the case of two Karnataka units is likely to be about three months only. In the case of Maharashtra unit the slippage is likely to be about twenty one months. The slippage according to the unit is due to delay in obtaining financial assistance and corresponding delay in placement of orders for the supply of core machinery.

(c) The information relating to capital investment made in each mini-cement plant and the loan advanced by the Industrial Development Bank of India to each of such units is not being maintained in this Ministry. However, the capital investment in mini-cement plants vary from plant to plant depending upon the technology employed, and other factors, such as, location of the factory, extent the nature of the raw-material, fuel etc. According to the present price levels, the total investment required in a mini-

cement plant of 200 tonnes per day capacity based on Vertical Shaft Kiln Technology is around Rs. 4½ crores. A plant of same capacity, employing Rotary Kiln Technology will involve an investment of around Rs. 9 to 11 crores.

[English]

Guidelines by Election Commission on revision of electoral rolls in Assam

5447. DR. A K. PATEL :

SHRI C. JANGA REDDY :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the guidelines issued by the Election Commission in January this year regarding revision of voters' lists being carried out there;

(b) whether these guidelines were changed, if so, the text of the original guidelines and the details of changes made therein afterwards; and

(c) whether there have been some protests in this regard, if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : (a) and (b). In January, 1985, the Commission issued only certain instructions to the Chief Electoral Officer, Assam regarding revision of electoral rolls in Assam. A copy of this letter is laid on the Table of the House. [Placed in Library. See No. L.T -1105/85] The Commission has informed that it had not made any material change in the instructions issued through this letter. The Commission sent a communication to the Chief Electoral Officer in March, 1985 by way of elaboration or clarification of these instructions with regard to scrutiny and registration of electoral cards and the procedure for dealing with claims and objections. A copy of this letter is laid on the Table of the House. [Placed in Library. See No. LT—1105/85]. The Commission also issued instructions to

the Electoral Registration Officers in March, 1985 with regard to revision of electoral rolls in Assam. A copy of those instructions is laid on the table of the House [Placed in Library. See No. LT—1105/85]

(c) The Commission has stated that no protests were received by them regarding the said instructions. The Commission had however, received some representations regarding house-to-house enumeration and verification by the state Police, revenue and forest Departments. A statement containing details with respect to these representations, as furnished by the Commission, is laid on the Table of the House. [Placed in Library. See No. LT—1105/85]

Revision of salaries of judges

5448. SHRI NARASINGHRAO SURYAWANSHI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the salary of judges has not been revised during the past 35 years as compared to the employees of Government ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). The salaries of Supreme Court and High Court Judges are prescribed as per Articles 125(1) and 221(1) read with Part D of the Second Schedule of the Constitution. This matter, *inter alia*, is proposed to be considered in the Conference of Chief Justices of High Courts, Chief Ministers and Law Ministers to be held shortly.

Functioning of Service Telephones 198 and 199 in Calcutta

5449. SHRI BIMAL KANTI GHOSH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have taken note of the widespread dissatisfaction with the functioning of service telephone number 198 and 199 in Calcutta City's Telephone system ;

(b) if so, the steps taken/proposed by Government to improve the efficiency of 198 and 199 services in Calcutta ; and

(c) the average time taken by the operators to respond to the calls made to 198 and 199 in Calcutta as compared to the time taken in other cities ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Occasional complaints have been received regarding functioning of 198 and 199 services.

(b) Following steps are being taken to improve the efficiency of 198 and 199 services :

(i) Traffic tests are being taken periodically and strict supervision as affected.

(ii) Faulty circuits are being restored without delay.

(iii) Circuits are being augmented as and when justified.

(c) In Calcutta the average time taken by the operators to respond to calls made on 198 and 199 is 17 secs. and 9 secs. respectively as compared to 10 secs. in other Metropolitan cities namely, Bombay, Delhi and Madras.

Survey of Kerosene Oil in Bhuvanagiri area of South Arcot District (Timil Nadu)

5450. DR. P. VALLAL PERUMAN : Will the Minister of PETROLEUM be pleased to state :

(a) whether the Oil and Natural Gas Commission has surveyed the Bhuvanagiri